

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

**Service Tax Appeal No.ST/56771/2013-ST [DB] &
ST/CO/58259/2013**

[Arising out of Order-in-Appeal No.217-225 (RDN) ST/JPR-II/2012 dated 31.12.2012 passed by the Commissioner (Appeals), Central Excise, Jaipur]

CCE & ST, Jaipur-II

...Appellant

Vs.

Shri Bhura Ram

... Respondent

**Service Tax Appeal No.ST/56774/2013-ST [DB] &
ST/CO/58262/2013**

[Arising out of Order-in-Appeal No.217-225 (RDN) ST/JPR-II/2012 dated 31.12.2012 passed by the Commissioner (Appeals), Central Excise, Jaipur]

CCE & ST, Jaipur-II

...Appellant

Vs.

Jamuna Construction Co.

... Respondent

**Service Tax Appeal No.ST/56777/2013-ST [DB] &
ST/CO/58265/2013**

[Arising out of Order-in-Appeal No.217-225 (RDN) ST/JPR-II/2012 dated 31.12.2012 passed by the Commissioner (Appeals), Central Excise, Jaipur]

CCE & ST, Jaipur-II

...Appellant

Vs.

Vardhaman Marbles & Handicrafts

... Respondent

**Service Tax Appeal No.ST/56778/2013-ST [DB] &
ST/CO/58266/2013**

[Arising out of Order-in-Appeal No.217-225 (RDN) ST/JPR-II/2012 dated 31.12.2012 passed by the Commissioner (Appeals), Central Excise, Jaipur]

CCE & ST, Jaipur-II

...Appellant

Vs.

Mayour Builders & Constructions

... Respondent

Service Tax Appeal No.ST/60306/2013-ST [DB]

[Arising out of Order-in-Appeal No.186 (VC)(ST/JPR-II/2013 dated 31.05.2013 passed by the Commissioner (Appeals), Central Excise, Jaipur-II]

CCE & ST, Jaipur-II

...Appellant

Vs.

Vardhaman Marbles & Handicrafts

... Respondent

Present for the Appellant : Mr.Sanjai Jain, D.R.

Present for the Respondent: Mr.O.P. Agarwal, C.A.

**Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 07/03/2017

FINAL ORDER NO. _52485-52489/2017_

PER: S.K. MOHANTY

These appeals are directed against the Order-in-Appeals dated 31.12.2012 & 31.05.2013 passed by the Commissioner (Appeals), Customs and Central Excise, Jaipur-II.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, these appeals are not maintainable due to the monetary limit.

3. Therefore, the appeals filed by the Revenue are dismissed.
C.O. disposed of.

[Dictated and pronounced in the open Court]

**(B. RAVICHANDRAN)
MEMBER (TECHNICAL)**

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

Anita

